

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.407
IB/114/ND/2024

IN THE MATTER OF:

Samir Jain

...

Applicant

Under Section 94(1)

Order delivered on 31.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For the Respondent :
For the SBI : Mr. Rahul Kumar Proxy Counsel

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Applicant is present. Learned Counsel for the Respondent is present. This Tribunal vide order dated 08.05.2024, directed all the creditors to file reply within one week. The said order has not been complied with, Today, Learned Counsel for the creditor submitted that he need some more time to file reply. List the matter on **03.07.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)